

F. No.173/237/2016-ITA-I
GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
(CENTRAL BOARD OF DIRECT TAXES)

ORDER

New Delhi, dated the 6th May, 2016

In exercise of the powers conferred by sub-rule (4) of Rule 10VA of the Income-Tax Rules, 1962, read with section 9A of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby notifies the following Committee for the purposes of the said sub-rule:-

- I. Chief Commissioner of Income Tax (International Taxation), West Zone, Mumbai (Chairperson of Committee)
 - II. Commissioner of Income Tax (International Taxation)-1, Mumbai
 - III. Commissioner of Income Tax (Transfer Pricing)-1 Mumbai
2. This may be brought to the notice of all concerned.



(Rohit Garg)

Deputy Secretary to the Govt. of India

Copy to:-

1. PPS to Secretary (Revenue).
2. The Chairman, CBDT, New Delhi.
3. All Members, CBDT.
4. The Chief Commissioner of Income Tax (International Taxation), West Zone, Mumbai.
5. The Commissioner of Income Tax (International Taxation)-1, Mumbai.
6. The Commissioner of Income Tax (Transfer Pricing)-1 Mumbai.
7. All Principal Chief Commissioners / Directors General of Income Tax.
8. JS (FT&TR-I), JS (FT&TR-II), CBDT.



(Rohit Garg)

Deputy Secretary to the Govt. of India